

Order/Jud
to Appli
on

Order/Judgement (despatched
to Applicant/Respondent (s)
on 18/10/95

2
16/11/95

C.P. No. 28/96
Held for order
on 29/3/96

1213

Notices issued to
Applicant/Respondents on
8.4.96

4
9/4/96

M.P. No. 34/196
For extension of
Time, held on
2.5.96.
244

Order/Judgement despatched
to Applicant/Respondent (s)
on 23/5/96

4/6/96. ACW

Dated: 29.3.96 (42)

Heard Shri S.S. Karkera, Counsel
for the applicant.

Issue notice to the
respondents to file reply to C.P.
28/96.

Adjourned to 28.6.96.

M.R. Kollathkar
(M.R. Kollathkar)

m/p)

(B.S. Hegde)
m(J)

10) 2.5.1996.

Heard Shri S.S. Karkera
for the applicant and Shri Suresh
Kumar for Shri M.J. Sethna
for the respondents.

Respondents have filed M.P.
No. 34/196 seeking extension of
time for implementing the order
of this Tribunal till 30/6/1996.
The reason given by the respondents
is that the matter is likely to
be taken up before the Supreme
court by filing a S.L.P.

The reason given by the
respondents is not tenable
and the M.P. No. 34/196 is
rejected.

The respondents are
hereby directed to make the
pension payment by 30/5/1996.

M.P. No. 34/196 is
dismissed. copy of the order
be given to parties.

(B.S. Hegde)
m(J)